



FORM No. 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH

ORDER SHEET

Application No. 0.14 165 of 2005

Applicant(s) Madan Mohan Jena Respondent(s) Union of India & others

Advocate Advocate
for Applicant (s) M/s. Jaydev Sengupta for Respondent (s).....

- ①. K. Panda
- ②. G. Sinha
- ③. Mishra

Notes of the Registry

Orders of the Tribunal

Copies of order dt 29.4.05
issued to counsel for
both sides.

J
29/4/05

Copy of order
dt. 29/4/05 a/w
of copy issued to
all the respects
by Posts.

S. O. 9/05

By
9/5/05

Having received no response, he had filed another representation dtd. 28.3.05 before Res. No. 1 to reconsider his prayer for posting near his ~~zone~~ ^{home}. But so far the Respondents have not disposed of the representation, but in the meantime on 17.3.05 (Annexure-A/5) an office order has been issued ~~on~~ directing his relief from Site-Mango on the afternoon of 30th April, 2005, with direction to report for duty at the place of posting with immediate effect.

Having regard to the grievance of the applicant, that his representation ^{has} ~~not~~ been disposed of, we hereby direct the Respondent No. 1 to dispose of his representation with a reasoned order within 15 days of receipt of this order pending which the applicant may not be relieved from his present place of posting, that is Site-Mango of Jandhpur under the Asst.Engineer, Subnarekha Sub-division, CWC, Balasore.

With the above direction this O.A. ^{is} disposed of at the admission stage giving liberty to the applicant to approach this Tribunal if his grievance is not redressed by the Respondents.

Y. S. J.
Member (J)

S. K. S.
Vice-chairman